

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad, this the 26<sup>th</sup> day of August 2021

**Civil Misc. Contempt Petition No.330/00056/2020**  
in  
**Original Application No. 330/00272/2016**

**Hon'ble Mr. Devendra Chaudhry, Member (Administrative)**  
**Hon'ble Ms. Pratima K Gupta, Member (Judicial)**

Ram Chander, S/o Late Babu Ram Ji,  
Resident of 357-A, Block-D, Shyam Nagar,  
Kanpur.

... .Petitioner

**By Advocate: Shri A.K. Pandey holding brief of Shri Himanshu Pandey**

**V E R S U S**

Ms. Pramila (Hingorani) Bhargawa,  
Financial Officer and Chief Account Officer,  
Northern Railway, Baroda House, New Delhi.

... .Respondent

**By Adv: Shri Amit Kumar Rai**

**O R D E R**

**By Hon'ble Mr. Devendra Chaudhry, Member (Administrative) :**

We have joined this Division Bench online through video conferencing.

2. Shri A.K. Pandey, holding brief of Shri Himanshu Pandey, learned counsel for the petitioner is present online through video conferencing and Shri Amit Kumar Rai, learned counsel for the respondent is present in Court.

3. Heard learned counsel for the parties and perused the record.
4. Learned counsel for the respondent is submitting at the outset that the order of this Tribunal dated 15.05.2019 has been complied with. However, learned counsel for the respondent submits that notice may be discharged.
5. Learned counsel for the petitioner has no objection to the aforesaid prayer.
5. In view of the above, the instant contempt proceedings are liable to be closed. Notice issued to the respondent stands discharged.
6. All the MAs pending in this contempt petition are disposed of as having become infructuous.
7. Hon'ble Ms. Pratima K Gupta, Member (Judicial) has consented to this order during virtual hearing.

(Pratima K Gupta)  
Member(Judicial)

(Devendra Chaudhry)  
Member(Administrative)

/Neelam/